## GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:3303 ANSWERED ON:23.08.2011 DOPE OFFENDERS Chang Shri C. M.;Nagorao Shri Dudhgaonkar Ganeshrao;Ponnam Shri Prabhakar;Rao Shri Sambasiva Rayapati;Toppo Shri Joseph

## Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of dope offenders reported in different sports events and the action taken against such offenders by the Government during each of last three years and the current year, sports discipline-wise;

(b) the reason for not taking action against the sportspersons/coaches involved in doping menace;

(c) whether the Government/Indian Olympic Association proposes to take back the medals from such dope offenders;

(d) if so, the details thereof; and

(e) the action being taken by the Government to check such menace in future ?

## Answer

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) & (b): The Anti Doping Rules of National Anti Doping Agency (NADA) became operational from 1st January 2009. NADA is responsible for sample collection work of the athletes for dope analysis during the national level competitions. Until 30.6.2011, NADA has collected 6607 samples of sports persons out of which 248 cases were positive and sanctions have been imposed on 138 cases by the Anti Doping Disciplinary Panel since January 2009 and the details of these 138 cases are given in the Annexure.

(c) & (d): Cases of sports persons, in respect of whom, sanction orders are issued by the Anti Doping Disciplinary Panel, are immediately referred to the Indian Olympic Association and the respective National Sports Federations for withdrawal of medal, if any, won after the date of sample collection.

(e) The Government has taken the following steps to curb the menace of doping in sports:-

i) Increasing the frequency of testing of Core probables undergoing training at various centres for London Olympics, 2012

ii) Surprise checking of rooms of Athletes, Coaches and Support Personnel at training institutes and surprise collection of samples.

iii) Distribution of educational materials related to dope related issues amongst Sportspersons, Coaches & Support Personnel

iv) Increase in Seminar/Workshops/Teaching Sessions with Athletes and Coaches.

v) Closer surveillance and vigilance on Coaches and Support Personnel through their Employers.

Further, in the aftermath of recent doping incidents, the Government has appointed Justice Mukul Mudgal, retired Chief Justice of the High Court of Punjab & Haryana, as a one member Committee on 07.07.2011 to enquire into all the aspects of the issues relating to prevalence of Doping. The terms of reference of the inquiry Committee are as under:-

i) To determine the facts and circumstances leading to large scale recent incidents of alleged doping in Athletics discipline.

ii) To examine reasons for such large scale prevalence of doping and modus operandi involved, including availability of the prohibited substances in and around training camps/competitions.

iii) to enquire into the role of agencies involved, if any.

iv) To suggest remedial measures to improve the protocols of dope testing and its integrity and promotion so that such lapses, if any, do not happen in future.

v) Any other issues.